

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TEN K OVERSEAS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	TEN K OVERSEAS LIMITED
2. Date of incorporation of corporate debtor	25th March, 2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chandigarh (Incorporated under the Companies Act, 1956)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909PB2010PLC033732
5. Address of the registered office and principal office (if any) of corporate debtor	VPO Ramgarh, Chandigarh Road, Ludhiana, Punjab-141010, India
6. Insolvency commencement date in respect of corporate debtor	22nd April, 2022 (As per NCLT Order dated 22nd April, 2022)
7. Estimated date of closure of insolvency resolution process	19th October, 2022 (180 days from the commencement of Insolvency Resolution Process i.e. 22nd April, 2022)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mr. VIVEK BANSAL Regn. No. : IBBI/IPA-001/IP-P-01475/2018-2019/12249
9. Address and e-mail of the interim resolution professional, as registered with the Board	ISV LEGALHUTS PRIVATE LIMITED, SCO-134, 2nd Floor, Feroze Gandhi Market, Ludhiana-141001, Punjab, India. E-mail : cirp.tenk@gmail.com, vivekbansalca@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	ISV LEGALHUTS PRIVATE LIMITED, SCO-134, 2nd Floor, Feroze Gandhi Market, Ludhiana-141001, Punjab, India. E-mail : cirp.tenk@gmail.com, irp.vivekbansalca@gmail.com
11. Last date for submission of claims	6th May, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://www.ibbi.gov.in/home/downloads (Forms under Insolvency and Bankruptcy Board (Insolvency Resolution Process for Corporate Regulations, 2016) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TEN K OVERSEAS LIMITED** on **22nd April, 2022** vide Order No. CP(IB) No.275/Chd/PB/2020.

The creditors of **TEN K OVERSEAS LIMITED**, are hereby called upon to submit their claims with proof on or before **6th May, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016).

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date : 24th April, 2022
Place : Ludhiana

VIVEK BANSAL
Interim Resolution Professional
for M/s **TEN K OVERSEAS LIMITED**
Regn. No. : IBBI/IPA-001/IP-P-01475/2018-2019/12249

ਫਾਰਮ-ਏ ਜਨਤਕ ਘੋਸ਼ਣਾ

(ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੁਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈਸ ਫਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਰੈਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ-6 ਦੇ ਅਧੀਨ)

ਟੈਨ ਕੇ ਓਵਰਸੀਜ਼ ਲਿਮਿਟਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਧਿਆਨ ਦੇਣ ਲਈ

ਸਬੰਧਤ ਵੇਰਵੇ	
1. ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦਾ ਨਾਂ	ਟੈਨ ਕੇ ਓਵਰਸੀਜ਼ ਲਿਮਿਟਡ
2. ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੀ ਸਥਾਪਨਾ ਦੀ ਮਿਤੀ	25 ਮਾਰਚ, 2010
3. ਅਥਾਰਿਟੀ, ਜਿਸ ਦੇ ਤਹਿਤ ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ ਹੈ	ਰਜਿਸਟਰਾਰ ਆਫ ਕੰਪਨੀਜ਼-ਚੰਡੀਗੜ੍ਹ (ਕੰਪਨੀਜ਼ ਐਕਟ, 1956 ਦੇ ਤਹਿਤ ਗਠਿਤ)
4. ਕਾਰਪੋਰੇਟ ਪਹਿਚਾਣ ਨੰ./ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਲਿਮਿਟਡ ਲਾਇਬਲਟੀ ਪਹਿਚਾਣ ਨੰ.	U51909PB2010PLC033732
5. ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁੱਖ ਦਫਤਰ (ਜੇਕਰ ਹੋਵੇ) ਦਾ ਪਤਾ	ਪਿੰਡ ਤੇ ਡਾਕਖਾਨਾ ਰਾਮਗੜ੍ਹ, ਚੰਡੀਗੜ੍ਹ ਰੋਡ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141010, ਭਾਰਤ
6. ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੇ ਸਬੰਧ ਵਿਚ ਇਨਸਾਲਵੈਂਸੀ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	22 ਅਪਰੈਲ, 2022 (ਐਨਸੀਐਲਟੀ ਆਦੇਸ਼ ਮਿਤੀ 22 ਅਪਰੈਲ, 2022 ਦੇ ਅਨੁਸਾਰ)
7. ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ ਬੰਦ ਹੋਣ ਦੀ ਅੰਦਾਜ਼ਨ ਮਿਤੀ	19 ਅਕਤੂਬਰ, 2022 (ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ ਸ਼ੁਰੂ ਹੋਣ ਅਰਥਾਤ 22 ਅਪਰੈਲ 2022 ਤੋਂ 180 ਦਿਨ)
8. ਬਤੌਰ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਵੀਡੈਂਸ਼ਲ ਕੰਮ ਕਰਨ ਵਾਲੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਵੀਡੈਂਸ਼ਲ ਦਾ ਨਾਂ ਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	ਨਾਂ: ਸ਼੍ਰੀ ਵਿਵੇਕ ਬਾਂਸਲ ਰਜਿ. ਨੰ.: IBBI/IPA-001/IP-P-01475/2018-2019/12249
9. ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਕੀਤੇ ਅਨੁਸਾਰ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਵੀਡੈਂਸ਼ਲ ਦਾ ਪਤਾ ਤੇ ਈਮੇਲ	ISV LEGALHUTS PRIVATE LIMITED, SCO-134, 2nd Floor, Feroze Gandhi Market, Ludhiana-141001, Punjab, India. Email: cirp.tenk@gmail.com, vivekbansalca@gmail.com
10. ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਵੀਡੈਂਸ਼ਲ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਵਾਸਤੇ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਤੇ ਈਮੇਲ	ISV LEGALHUTS PRIVATE LIMITED, SCO-134, 2nd Floor, Feroze Gandhi Market, Ludhiana-141001, Punjab, India. Email: cirp.tenk@gmail.com, irp.vivekbansalca@gmail.com
11. ਦਾਅਵਾ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	06 ਮਈ, 2022
12. ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਵੀਡੈਂਸ਼ਲ ਵੱਲੋਂ ਨਿਰਧਾਰਤ, ਧਾਰਾ-21 ਦੀ ਉਪ ਧਾਰਾ (6ਏ) ਦੀ ਕਲਾਜ਼ ਬੀ ਦੇ ਤਹਿਤ ਜੇਕਰ ਹੋਵੇ ਤਾਂ ਕ੍ਰੈਡਿਟਰਾਂ ਦੀ ਕਲਾਸਿਫਿਕੇਸ਼ਨ	ਲਾਗੂ ਨਹੀਂ
13. ਕਿਸੇ ਵੀ ਕਲਾਸ ਵਿਚ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੇ ਰੂਪ ਵਿਚ ਕੰਮ ਕਰਨ ਵਾਲੇ ਦੀ ਪਛਾਣ ਕਰਨ ਵਾਲੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਵੀਡੈਂਸ਼ਲ ਦਾ ਨਾਂ	ਲਾਗੂ ਨਹੀਂ
14. (ਏ) ਸਬੰਧਤ ਫਾਰਮ ਤੇ (ਬੀ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦਾ ਵੇਰਵਾ ਸੁਲੱਭ ਹੈ:	(a) Web Link: http://www.ibbi.gov.in/home/downloads (Forms under insolvency and Bankruptcy Board (insolvency Resolution Process for Corporate Regulations, 2016)) (b) ਲਾਗੂ ਨਹੀਂ

ਸੂਚਨਾ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਨੇ ਆਦੇਸ਼ ਨੰ. CP(IB) No. 275/Chd/PB/2020 ਦੇ ਤਹਿਤ 22 ਅਪਰੈਲ, 2022 ਨੂੰ ਟੈਨ ਕੇ ਓਵਰਸੀਜ਼ ਲਿਮਿਟਡ ਦੇ ਕਾਰਪੋਰੇਟ ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈਸ ਨੂੰ ਸ਼ੁਰੂ ਕਰਨ ਦੇ ਆਦੇਸ਼ ਦਿੱਤੇ ਹਨ। ਟੈਨ ਕੇ ਓਵਰਸੀਜ਼ ਲਿਮਿਟਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਨੂੰ ਐਂਟਰੀ ਨੰ. 10 ਦੇ ਪ੍ਰਤੀ ਦਰਸਾਏ ਪਤੇ 'ਤੇ ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਵੀਡੈਂਸ਼ਲ ਲਈ 06 ਮਈ, 2022 ਤੀਕ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵੇ ਪੇਸ਼ ਕਰਨ ਦਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ।

ਵਾਇਨਾਈਜ਼ਡ ਕ੍ਰੈਡਿਟਰ ਸਿਰਫ ਇਲੈਕਟ੍ਰਾਨਿਕ ਰੂਪ ਵਿਚ ਹੀ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ। ਹੋਰ ਸਾਰੇ ਕ੍ਰੈਡਿਟਰ ਆਪਣੇ ਦਾਅਵੇ ਪ੍ਰਮਾਣ ਸਹਿਤ ਵਿਅਕਤੀਗਤ, ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਰੂਪ ਵਿਚ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ। ਦਾਅਵਿਆਂ ਨੂੰ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਾ ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੁਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈਸ ਫਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਰੈਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੇ ਚੈਪਟਰ IV ਦੇ ਅਨੁਸਾਰ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ।

ਐਂਟਰੀ ਨੰ. 12 ਦੇ ਪ੍ਰਤੀ ਸੂਚੀਕ੍ਰਿਤ ਵਰਗ ਨਾਲ ਸਬੰਧਤ ਵਾਇਨਾਈਜ਼ਡ ਕ੍ਰੈਡਿਟਰ ਫਾਰਮ CA ਵਿਚ ਵਰਗ (ਵਰਗ ਨਿਰਦਿਸ਼ਟ ਕਰੋ) ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੇ ਤੌਰ 'ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਐਂਟਰੀ ਨੰ. 13 ਦੇ ਪ੍ਰਤੀ ਸੂਚੀਕ੍ਰਿਤ ਤਿੰਨ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਵੀਡੈਂਸ਼ਲਾਂ ਵਿੱਚੋਂ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੀ ਆਪਣੀ ਪਸੰਦ ਨੂੰ ਦਰਸਾਏਗਾ (ਲਾਗੂ ਨਹੀਂ)।

ਦਾਅਵੇ ਤੇ ਭੁਨੇ ਜਾਂ ਗ੍ਰਹਿਯ ਕਰਨ ਵਾਲੇ ਪ੍ਰਮਾਣ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਾਨਾ ਲਗਾਇਆ ਜਾਵੇਗਾ।

ਮਿਤੀ: 24 ਅਪਰੈਲ, 2022
ਥਾਂ: ਲੁਧਿਆਣਾ

ਸਹੀ/- ਵਿਵੇਕ ਬਾਂਸਲ
ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਵੀਡੈਂਸ਼ਲ
ਵਾਂ: ਮੈ. ਟੈਨ ਕੇ ਓਵਰਸੀਜ਼ ਲਿਮਿਟਡ

Regn. No. IBBI/IPA-001/IP-P-01475/2018-2019/12249